

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Application No. 193 of 2017 (SZ)

IN THE MATTER OF:

V. Krishnappa,
S/o. Venkatappa,
1/42, Mugalur Village and Post,
Hosur Taluk,
Krishnagiri District

... Applicant(s)

AND

1. The District Collector,
O/o. the District Collector,
Krishnagiri,
Krishnagiri District.
2. The Revenue Divisional Officer,
O/o. the Revenue Divisional Officer,
Hosur,
Krishnagiri District.
3. The Tahsilder,
Hosur Taluk,
Hosur,
Krishnagiri District.
4. The Block Development Officer,
Hosur Panchayat Union,
Hosur,
Krishnagiri District.
5. The Deputy Director,
Geology and Mines Department,
District Collectorate,
Krishnagiri District.
6. The District Environmental Engineer,
Tamil Nadu Pollution Control Board,
149-A, First Floor, Dharga,
Hosur – 635 126,
Krishnagiri District.
7. The Inspector of Police,
Kelamangalam Police Station,
Kelamangalam,
Krishnagiri District.
8. M.R.Sivalingappa,
S/o. L. Ramayya,
Mugalur Village and Post,
Harur Taluk,
Krishnagiri District.

9. Venkataathiri,
Proprietor of Seven Hills Blue Metals,
Mugalur Village and Post,
Harur Taluk,
Krishnagiri District.

... Respondent(s)

Counsel appearing for the Applicant:

M/s. S.Kumara Devan, A. Prakash & S. Venkatesh

ORDER

PRESENT:

HON'BLE SHRI JUSTICE M.S. NAMBIAR, JUDICIAL MEMBER

Dated 11th September, 2017

Whether the Judgement is allowed to be published on the Internet – Yes/No
Whether the Judgement is to be published in the All India NGT Reporter – Yes/No

Learned counsel appearing for the applicant seeks permission to withdraw the application with liberty to file proper application in accordance with law. Permission with liberty granted.

The application is dismissed as withdrawn with liberty to file proper application in accordance with law. No order as to costs.

Justice M.S. Nambiar
Judicial Member